

OA No. 526/93



Harish Chander

Applicant

Vs.

Union of India

Respondents

Present: Sh. Sant Lal, adv. with Sh. Pradip Kumar, adv. for the applicant

Ms. Aparna Bhat, adv. with Sh. S.K. Arora, Head Clerk of CPWD

The applicant has been working as wire man since 1981. When his case came up for regularisation, he underwent an eye test. According to the applicant, there is nothing wrong with his vision and as such he ought to have been regularised to the post of wire man.

According to the respondents, even though the medical reports are not fully clear with regard to his ~~vision~~ fitness, they have taken a decision that he is not fit.

The applicant has relied upon reports from other hospitals indicating his fitness, but the respondents submit that at the time when he obtained these reports, he had not placed the previous reports regarding his vision.

The parties are now, agreed that the case of the applicant be referred to Safdarjang hospital, New Delhi for a fresh assessment regarding ~~to~~ his vision. The concerned medical suptd. of Safdarjang Hospital will ^{on the advice of the Special Medical Board} certify whether the applicant is fit to hold the post of wire man.

The applicant and the res. will submit the various reports to the Medical Suptd. of Safdarjang Hospital, within period of one month from the receipt of this order.

25/11/93
(S.K. Arora)
Heads Clerk
(20/11/93)
New Delhi

The parties have also agreed that in case the applicant is found fit, his services will be regularised as wire man ~~as per rules~~ from the due date.

The Medical Suptd. of Safdarjang Hospital is requested to give the report about the vision of the applicant within a month of receipt of the relevant papers and the examination of the applicant.

In view of the above, the application filed by the applicant is disposed of accordingly.

Copy of this order be sent to Medical Suptd. Safdarjang Hospital for compliance.

Up on Back
Advocate for
Respondents
2/10/96

~~Amrinder~~
Advocate
2/10/96

Madan Lokur

MEMBERS LOK ADALAT

2.10.96.

Ahlawat